IN THE SUPREME COURT OF INDIA

INHERENT JURISDICTION

CURATIVE PETITION (CIVIL) NO.66 OF 2021

<u>IN</u>

REVIEW PETITION (CIVIL) NO.1837 OF 2020

IN

CIVIL APPEAL NO.2210 OF 2020

ARJUN PRAKASH

Petitioner

VERSUS

SHYAM SAHANI & ORS.

Respondent

<u>O R D E R</u>

Application seeking oral hearing is rejected.

We have gone through the curative petition and the relevant documents.

In our opinion, no case is made out within the parameters indicated in the decision of this Court in *Rupa Ashok Hurra* vs. *Ashok Hurra & Another,* (2002) 4 SCC 388. The Curative Petition is, therefore, dismissed.

(Uday Umesh Lalit)

(Dr. Dhananjaya Y. Chandrachud)

(Sanjay Kishan Kaul)

(A.S. Bopanna)

New Delhi, August 30, 2022